

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting NC-VI held on 21.2.2008.

The Meeting No.43/AM08 for the licensing year 2007-08 to consider the cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Misc. & Food Products was held on 21.2.2008 under the Chairmanship of Shri Anil Aggarwal Jt. DGFT In conference chamber of DGFT office.

List of members present in the meeting is at Annexure

Case No.867 NC-VI Dt. 21.2.2008	Party Name: M/s. Dr. Willmar Schwabe India Pvt Ltd, NOIDA	Meeting No/Date 43/08 Dt.21.2.2008	Status Approved
HQ File No 01/(82)/50/379/AM08/DES-VI	RLA File 05/24/40/444/AM07	Lic No./Date 0510203950 22.5.2007	Defer date 15.11.2007

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(EURO) Currency
	62/0- WHITE SUGAR UNARZNEILICHE GLABULI (NON MEDICATED)	84.000	MT	23880000.00	400000.00
			Total	23,880,000.00	400,000.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (EURO) Currency
1.	RAW SUGAR	94.920	MT	5668515.00	94950.00
2.	PAPER BAG LENGTH 840 mm BOTTOM IN 360 mm DIAMETER	3394.000	Number	520286.00	8715.00
			Total	6,188,801.00	103,665.00

Position:

Decision: Approved

- The Committee considered the case as per agenda. It was noted that the case was rejected in NC meeting held on 15.11.2007 for want of technical information from the applicant firm, which the Committee had requested for earlier. Subsequently, the details made available alongwith the firm's representation was sent to Directorate of Sugar for comments. Directorate of sugar in their written comments vide OM No. 3-2/2001-ES/19 dated 19.2.2008 stated that the representation may be placed before ALC for appropriate consideration.
- The representative of Directorate of Sugar present in the meeting stated that in order to work out the input-out put norms, the case has to be sent to the National Sugar Institute at Kanpur, which will take time. The Committee noted that Directorate of sugar in their comments sent in respect of another Advance

Licence No. 0510140352 dated 12.10.2004 vide OM No. 8-3/2003-ES/222 dated 30.11.2005 had conveyed no objection to the import of 47165 kg of Raw Sugar for exporting 41739.1 kg of White Sugar Unarzneilche Globuli (non-medicated) with the condition that the Polarimeter reading of Raw Sugar to be imported by weight in dry state shall correspond to a polarimeter reading of 96.5 % to 97.5 %. It was seen that the wastage recommended by Directorate of Sugar in that case was 12.99 %. The Committee further noted that the representative of Sugar during the meeting on 12.4.2007, when Advance Licence No.0510200247 dated 5.3.2007 of the same firm was considered, stated that normally there was a loss of 8% to 12 % for manufacture of “Globuli (non-medicated) Sugar”, and that on an average, wastage came to 10%. Accordingly 10% wastage was allowed in Advance Licence No. 0510200247.

3. Considering the above, Committee decided to allow imports with 10% wastage. Accordingly, for export of 84 MT White Sugar Unarzneitiche Globuli(non-medicated) import of 92.4 MT Raw Sugar is allowed. Import of packing material may be allowed as per packing policy.
4. RLA to take consequential action as per policy/procedure.
5. Regarding the request of the firm for exclusion of Beet Sugar from the main ITC Code No. 1701-00 00 and for its inclusion under any other code, Directorate of Sugar has stated that Beet Sugar is also a form of Sugar and it would not be appropriate to exclude it from the main head. However Directorate of Sugar has suggested that a separated sub-head may be provided for import of Beet raw sugar for medicinal use and in the event of Government putting a ban on export of Sugar, this sub-head may be excluded from such ban . Committee decided that this issue may be sent to Import Policy division alongwith firm’s representation and Directorate of Sugar’s cmments, for taking a decision

Case No.868 NC-VI Dt. 21.2.2008	Party Name: M/s. Dr. Willmar Schwabe India Pvt Ltd, NOIDA	Meeting No/Date 43/08 Dt.21.2.2008	Status Approved
HQ File No 01/82/50/1748/AM07/DES-VI	RLA File 05/24/40/999/AM07	Lic No./Date 0510200427 5.3.2007	Defer date Nil.

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(EURO) Currency
1.	62/0- GLOBULI (NON-MEDICATED) SUGAR	39.824	MT	11047050.00	189000.00
			Total	11,047,050.00	189,000.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (EURO) Currency
1.	Beet Sugar	45.000	MT	2630250.00	45000.00
2.	PAPER BAGLENGTH 840 MM HBOTTOM IN	1609.000	Number	241515.00	4132.00

	360 MM DIAMETER				
			Total	2871765.00	49132.00

Position:

Decision: Approved.

The committee considered the case as per agenda. The representative of the Directorate of sugar present in the meeting stated that in order to work out the input-output norms, the case alongwith details has to be sent to the National Sugar Institute Kanpur, which will take time. The Committee further noted that in Advance Licence No. 0510140352 dated 12.10.2004 of the same firm, Directorate of sugar vide their OM No. 8-3/2003-ES/222 dated 30.11.2005 had conveyed no objection to 12.99% wastage for export of white sugar Unarzneilche Globuli (non-medicated) from imported Raw Sugar. Directorate of Sugar had also stated in the NC meeting on 12.4.2007 in respect of Advance Licence No. 0510200247 dated 5.3.2007 that normally there was a loss of 8% to 12 % for manufacture of "Globuli (non-medicated) Sugar" and that on an average wastage came to 10%. Accordingly 10 % wastage was allowed in that Advance Licence.

2. Considering the above, Committee decided to allow imports with 10% wastage in the instant case. Therefore, for export of 39.824 MT Globuli (Non-medicated) Sugar, Committee ratified import of 43.806 MT Beet Sugar. Import of packing material may be allowed as per packing policy.

3. RLA to take consequential action as per policy/procedure.

Case No.869 NC-VI Dt. 21.2.2008	Party Name: M/s. Weikfield Estate, Pune.	Meeting No/Date 43/08 Dt.21.2.2008	Status Deferred.
HQ File No 01/85/50/115/AM08	RLA File 31/24/40/258/AM08	Lic No./Date 3110031398 31.10.2007	Defer date Nil

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
1.	67/0- BAKING POWDER 416316 TINES(PER TIN CONSIST 450 GRAMS)	187342.000	KG	9055922.00	228974.00
			Total	9,055,922.00	228,974.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	SODIUM ALUMINIUM SULPHATE	57868.000	KG	937624.00	23151.20
			Total	937,624.00	23,151.20

Position:
Decision: Deferred

The Committee in the meeting held on 20.12.2007 had decided to obtain comments of DC(SSl) for fixing the input-output norms in this case. Committee noted that comments of DC(SSl) have not been received. Representative of DC(SSl) present in the meeting stated that their comments would be furnished in a week's time. The case was, therefore, deferred for a week for listing in the next meeting

Case No870 NC-VI Dt . 21.2.2008	Party Name: M/s. YKK India Pvt. Ltd, New Delhi	Meeting No/Date 43/08 Date 21.2.2008	Status Approved.
HQ File No. 01/85/50/135/AM07/DES-VI	RLA File 05/24/40/480/AM07	Lic No./Date 0510191929 28.9.2006	Defer date 10.1.2008

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
1.	90/0- SLIDER 3YGSN8	4500000.000	Number	9104895	196650.00
			Total	9104895	196650.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (JY) Currency
1.	BRASS FLAT WIRE 1.200x10.000MM CU-85%,ZN-15%	9414.000	KG	4094751.00	10185948.00
2.	BRASS FLAT WIRE 1.000 x 7.5000 MM CU-85%,ZN-15%	4046.000	KG	1759647.00	4377231.00
3.	SLIDER SPRING PIN 3Y 200 GSN8 Z	4536000.000	Number	1057614.00	2630880.00
			TOTAL	6,912,012.	17,194,059.

Position:
Decision: Approved.

Norms Committee in the meeting held on 13.9.2007 ratified the advance authorization as under:-

Export Product

Qty.

1.Slider for Zipper 3 YGSN8 45,00,000Nos.
Containing Min 9913.5 kg of Brass (10,500 kgs)

Import Items

1. Brass Flat Wire 1.200x10.00 7869 kgs.
MM Cu-85%, Zn 15%.
2. Brass Flat Wire 1.000x7.50
MM Cu-85,Zn 15% 3226 kgs.
3. Slider spring 3Y 200GSN8N 45,36,000 Nos.

2. The firm has represented that the wastage allowed by the Committee were less than the wastages claimed.The firm has requested that as per standard principle in case of non-ferrous metals, one third of the total wastage claimed may be allowed.

3. In the written comments dated 21.2.2008 given by the representative of Department of Industrial Policy and Promotion during the meeting, it has been stated that there was some mistake in calculation of wastages initially DIPP has stated that taking into consideration recovery of 2/3rd of the wastage, the license can be ratified as under:-

Item of Export

Slider for Zipper 3YGSN8 45,00,000 Nos.
Containing Min 9913.5 kg (10,500 kg)
Of Brass.

Item of Import

1. Brasss Flat Wire 8,187 kg.
1.200x10.000 MM Cu- 85%,Zn-15%
2.. Brass Flat Wire 3,505 kg.
1.000x7.500 MM Cu-85%,Zn-15%
3. Slider Spring Pin 3Y200 GSN8N 45,36,000 Nos.

4. It was decided to ratify the advance licence as in para 3 above.

5. RLA to take consequential action as per policy/procedure.

Case No. 871 NC-VI Dt . 21.2.2008	Party Name: M/s. Sonic Biochem Extractions Ltd, Indore	Meeting No/Date 36/08 Date 21.2.2008	Status Approved.
HQ File No. 01/85/50/285/AM06/DES- VI	RLA File 03/95/40/1372/AM06	Lic No./Date 0310371339 14.3.2006	Defer date 3.1.2008

--	--	--	--

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
.1.	67/0- LECITHEN POWDER	200.000	MT	13158050.00	302483.91
			Total	13,158,050.00	302,483.91

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	ACETONE	200.000	MT	114,00,000	
2.	L D BAGS	20000.000	Number	35,0000.00	
3.	CORRUGATED CARTONS	10000.000	Number	375000.00	
			Total	12,125,000.00	278,735.64

Position:

Decision: Approved.

The representative of Directorate of Vanaspati, Veg. Oils & Fats, who was present in the meeting confirmed that their written comment vide letter No. 417/2004-Exp dated 25.9.2007 are final and may be taken into account for fixation of input-out norms in this case. It was noted that Directorate of VVOF, based on the authenticated data of production of lecithin powder and consumption of acetone furnished by the ccompany, has recommended 0.76 kg of acetone for producing 1 kg of lecithin powder. Dte of VVOF has also stated that against production of 1 MT of lecithin powder, recoverable wastage of 667 kg non-edible grade soyabean oil costing Rs. 18/- per kg is obtained. Committee accepted the recommendation of Dte of VVOF and decided to fix the norms after adjusting recoverable wastage, as under:-

- (a) Import item (Acetone) required for producing 152MT
200 MT of Export product (Lecithin powder)
- (b) Cost of acetone $\frac{(114,00,000)}{200}$ Rs. 57000 per MT
Rs.86,64,000 for 152 MT
- (c) Recoverable wastage(non-edible grade Soyabean oil) obtained on production of 200 MT Lecithin Powder (200X667X18) Rs. 2401200
- (d) Cost of Acetone to be allowed (Rs. 8664000- Rs.2401200) Rs. 6262800/-
- (e) Qty of acetone to be allowed $\frac{(6262800)}{57000}$ 109.87368 MT

Committee ratified import of 109.87368 MT Acetone for export of 200 MT Lecithin powder. Other import items, which are packing material may be allowed as per packing policy.
No repeat licence to be issued.

RLA to take consequential action as per policy/procedure.

Case No.872 NC-VI Dt . 21.2.2008	Party Name: M/s.Sonic Biochem Extractions Ltd, Bhopal	Meeting No/Date 43/08 Date 21.2.2008	Status Approved
HQ File No. 01/85/50/358/AM04/DES-VI	RLA File 11/24/39/001/AM05	Lic No./Date 1110010370 28.2.2005	Defer date 3.1.2008

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
.1	SOYA Lecithin POWDER	44.40	MT	6683244.00	151426.17
			Totaal	6683244.00	151426.17

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	ACETONE	30	MT	1349990.00	29850.00
			Total	1349990.00	29850.00

Position:

Decision: Approved

The representative of Directorate of Vanaspati, Veg. Oils & Fats, who was present in the meeting confirmed that their written comment vide letter No. 417/2004-Exp dated 25.9.2007 are final and may be taken into account for fixation of input-out norms in this case. It was noted that Directorate of VVOF, based on the authenticated data of production of lecithin powder and consumption of acetone furnished by the ccpany, has recommended 0.76 kg of acetone for producing 1 kg of lecithin powder. Dte of VVOF has also stated that against production of 1 MT of lecithin powder, recoverable wastage of 667 kg non-edible grade soyabean oil costing Rs. 18/- per kg is obtained. Committee accepted the recommendation of Dte of VVOF and decided to fix the norms after adjusting recoverable wastage, as under:-

(a) Import item (Acetone required 33.744 MT
For producing 44.40 MT of Export
Product (Lecithin Powder)

(b) Cost of acetone (1349990.
30

Rs. 45000 per MT
Rs. 15184 80 for 33.744 MT

- (c) Recoverable wastage (non- edible grade Soyabean oil) obtained on production of 44.40 MT Lecithin Powder (44.40 X 667 X18) Rs. 533066.
- (d) Cost of Acetone to be allowed (Rs. 1518480-533066) Rs. 985414
- (c) Qty of acetone to be allowed 985414 21.898 MT
45000

Committee ratified import of 21.898 MT Acetone for export of 44.40 mt Soya Lecithin Powder. No repeat licence to be issued .

RLA to take consequential action as per policy/procedure

Case No.873 NC-VI Dt. 21.2.2008	Party Name: M/s. Abad Fisheries, Cochin.	Meeting No/Date 43/08 Dt.21.2.2008	Status Deferred
HQ File No 01/85/50/62/AM06/DES-VI	RLA File 10/82/40/27/AM06	Lic No./Date 1010020880 12.7.2005	Defer date Nil.

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
1.	66/0- FROZEN H&G SQUID	31039.000	KG	4524696.57	103303.57
2.	66/0- FROZEN SQUID TENTACLES	19693.000	KG	2870738.41	65541.97
			Total	7,395,434.98	168,845.54

--	--	--	--	--	--

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	FROZEN WHOLE SQUID	74880.000	KG	6,395,500.80	146,016.00
			Total	6,395,500.80	146,016.00

Case No.874 NC-VI Dt. 21.2.2008	Party Name: M/s. Abad Fisheries, Cochin.	Meeting No/Date 43/08 Dt.21.2.2008	Status Deferred.
HQ File No 01/85/162/395/AM06	RLA File 10/24/40/22/AM06	Lic No./Date 1010021174 9.8.2005	Defer date Nil

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
1.	66/0- FROZEN SQUID TUBE FILLED WITH WINGS AND TENTACLES 0307 49	9030.240	KG	731865.01	16747.48
			Total	731,865.01	16,747.48

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	FROZEN WHOLE SQUID 03074920	6492.000	KG	286892.00	6565.04
2.	FROZEN SQUID HEADS & TENTACLES	6050.000	KG	267359.33	6118.06
			Total	554,251.33	12,683.10

Case No. 875 NC-VI Dt. 21.2.2008	Party Name: M/s. Abad Fisheries, Cochin	Meeting No/Date 43/08 Dt.21.2.2008	Status Deferred
HQ File No 01/85/162/395/AM06/DES-VI	RLA File 10/21/40/17/AM06	Lic No./Date 1010020741 28.6.2005	Defer date Nil.

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
1.	FROZEN WHOLE CLEANED SQUID	84816.000	KG	13,967,050.34	318,301.06
			Total	13,967,050.34	318,301.06

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	FROZEN WHOLE SQUID	201240.000	KG	15,721,923.17	358,293.60
			Total	15,721,923.17	358,293.60

Position:

Decision: Deferred.

Committee noted the contents of MPEDA letter No. 11(7)/2006/MS-HO dated 9.1.2008 in which the assessment of CIFT about the yield percentage of various squid products is given. It is observed that the company has exported tubes, tentacles and wings, the yield of which varies from 60-65%. However, large amount of balance material in the form of head, skin, gut and other body parts remain which has recoverable value in the form of fish meal. Committee decided to request MPEDA to indicate the recoverable wastage in such cases in order to arrive at suitable input-output norms.

Case No. 876 NC-VI Dt . 21.2.2008	Party Name: M/s. Grover Vineyards Ltd, Banglore.	Meeting No/Date 43/08 Date 21.2.2008	Status Approved.
HQ File No. 01/85/50/219/AM07/DES-VI	RLA File 07/24/40/724/AM07	Lic No./Date 0710049874 31.1.2007	Defer date 24.1.2008

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(EURO) Currency
	67/- PROCESSED STILL WINE PROCESSED STILL WINE 12.5% ALCOHOL	22800.000	Litre	2766400.00	46107.00
			Total	2,766,400.00	46,107.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (EURO) Currency
1.	RAW STILL WINE	24000.000	Litre	1584000.00	26,400.00

	RAW STILL WINE 12.5% ALCOHOL				
			Total	1,584,000.00	26,400.00

Position:

Decision: Approved.

Committee considered the details given by the firm vide their letter dated 14.2.2008 and ratified the advance licence with zero percentage wastage,as under:

Export item

Qty

Processed still wine 12.5 % alcohol

22800.00 litre.

Import item

Qty

Raw still wine 12.5 % alcohol

22800.00 litre.

RLA to take consequential action as per policy/procedure

Case No. 877 NC-VI Dt . 21.2.2008	Party Name: M/s. Grover Vineyards Ltd, Bangalore	Meeting No/Date 43/08 Date 21.2.2008	Status Approved.
HQ File No. 01/85/50/216/AM07/DES- VI	RLA File 07/24/40/707/AM07	Lic No./Date 0710049857 31.1.2007	Defer date 24.1.2008

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(EURO) Currency
.1.	67/0- ROCESSED STILL WINE PROCESSED STILL WINE 12.5% ALCOHOL	2280.000	Litre	2,766,400.00	46,107.00
		TOTAL		2,766,400.00	46,107.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (EURO) Currency
1.	RAW STILL WINE RAW STILL WINE 12.5% ALCOHOL	24000.000	Litre	2,160,000.00	36,000.00
			Total	2,160,000.00	36,000.00

Position:

Decision: Approved.

Committee considered the details given by the firm vide their letter dated 14.2.2008 and ratified the advance licence with zero percentage wastage, as under:

<u>Export item</u>	<u>Qty</u>
Processed still wine 12.5 % alcohol	22800.00 litre.

<u>Import item</u>	<u>Qty</u>
Raw still wine 12.5 % alcohol	22800.00 litre.

RLA to take consequential action as per policy/procedure

Case No.878 NC-VI Dt.21.2.2008	Party Name: M/s. Grover Vineyards Ltd, Bangalore.	Meeting No/Date 43/08 Date 21.2.2008	Status Approved.
HQ File No. 01/85/50/14/AM08/DES- VI	RLA File 07/24/40/42/AM08	Lic No./Date 0710051435 26.4.2007	Defer date 24.1.2008

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(EURO) Currency
.1.	PROCESSED STILL WINE 12.5% ALCOHOL	22800	Litre	2766400.00	46107
			Total	2766400.00	46107

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (EURO) Currency
1.	RAW STILL WINE 12.5% ALCOHOL	24000	Litre	15,84,000	26,400
				15,84,000	26,400

Position:

Decision: Approved.

Committee considered the details given by the firm vide their letter dated 14.2.2008 and ratified the advance licence with zero percentage wastage, as under:

Export item

Processed still wine 12.5 % alcohol

Qty

22800.00 litre.

Import item

Raw still wine 12.5 % alcohol

Qty

22,800.00 litre.

RLA to take consequential action as per policy/procedure

Case No.879 NC-VI Dt . 21.2..2008	Party Name: M/s. Grover Vineyards Ltd, Bangalore.	Meeting No/Date 43/08 Date 21.2.2008	Status Approved
HQ File No. 01/85/50/15/AM08/DES-VI	RLA File 07/24/40/19/AM08	Lic No./Date 0710051434 26.4.2007	Defer date 24.1.2007

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(EURO) Currency
.1.	67/0-12.5% ALCOHOL OPROCESSED STILL WINE 12.5% ALCOHOL PROCESSED STILL WINE	2280.000	Litre	2,766,400.00	46,107.00
		TOTAL		2,766,400.00	46,107.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (EURO) Currency
1.	12.5% ALCOHOLIC RAW STILL WINE 12.5% ALCOHOLIC RAW STILL WINE	24000.000	Litre	1,584,000.00	26,400.00
			Total	1,584,000.00	26,400.00

Position:

Decision: Approved.

Committee considered the details given by the firm vide their letter dated 14.2.2008 and ratified the advance licence with zero percentage wastage, as under:

Export item

Processed still wine 12.5 % alcohol

Qty

22800.00 litre.

Import itemQty

Raw still wine 12.5 % alcohol

22800.00 litre.

RLA to take consequential action as per policy/procedure.

Case No. 880 NC-VI Dt . 21.2.2008	Party Name: M/s. Grover Voneyards :Ltd. Bangalore,	Meeting No/Date 43/08 Date 21.2.2008	Status Approved.
HQ File No. 01/85/50/217/AM07/DES- VI	RLA File 007/24/40/708/AM07	Lic No./Date 0710049858 31.1.2007	Defer date 24.1.2008

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(EURO) Currency
.1.	67/0- ROCESSED STILL WINE PROCESSED STILL WINE 12.5% ALCOHOL	2280.000	Litre	2,766,400.00	46,107.00
		TOTAL		2,766,400.00	46,107.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (EURO) Currency
1.	RAW STILL WINE RAW STILL WINE 12.5% ALCOHOL	24000.000	Litre	1,987,200.00	33,120.00
			Total	1,987,200.00	33,120.00

Position:

Decision: Approved.

Committee considered the details given by the firm vide their letter dated 14.2.2008 and ratified the advance licence with zero percentage wastage, as under:

Export item

Processed still wine 12.5 % alcohol

Qty

22800.00 litre.

Import item

Raw still wine 12.5 % alcohol

Qty

22800.00 litre.

RLA to take consequential action as per policy/procedure

Case No.881 NC-VI Dt . 21.2.2008	Party Name: M/s. Grover Vineyards Ltd, Bangalore.	Meeting No/Date 43/08 Date 21.2.2008	Status Approved.
HQ File No. 01/85/50/218/AM07/DES- VI	RLA File 07/24/40/725/AM08	Lic No./Date 0710049871 31.1.2007	Defer date 24.1.2008

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(EURO) Currency
.1.	67/0- ROCESSED STILL WINE PROCESSED STILL WINE 12.5% ALCOHOL	2280.000	Litre	2,766,400.00	46,107.00
		TOTAL		2,766,400.00	46,107.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (EURO) Currency
1.	RAW STILL WINE RAW STILL WINE 12.5% ALCOHOL	24000.000	Litre	1,584,000.00	26,400.00
			Total	1,584,000.00	26,400.00

Position:

Decision Approved.

Committee considered the details given by the firm vide their letter dated 14.2.2008 and ratified the advance licence with zero percentage wastage,as under:

Export item

Qty

Processed still wine 12.5 % alcohol

22800.00 litre.

Import item

Qty

Raw still wine 12.5 % alcohol

22800.00 litre.

RLA to take consequential action as per policy/procedure

Case No.882 NC-VI Dt . 21.2.2008	Party Name: M/s. Grover Vineyards Ltd, Bangalore	Meeting No/Date 43/08 Date 21.2.2008	Status Approved.
HQ File No.	RLA File 07/24/40/194/AM07	Lic No./Date 0710045999	Defer date 24.1.2008

01/85/50/391/AM07/DES-VI		12.7.2006	
--------------------------	--	-----------	--

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(EURO) Currency
.1.	61/0- PROCESSED STILL WINE 12.5% ALCOHOL	2280.000	Litre	2,766,400.00	47,697.00
			Total	2,766,400.00	47,697.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (EURO) Currency
1.	RAW STILL WINE 12.5% ALCOHOL	24000.000	Litre	1584000.00	26400.00
			TOTAL	1,584,000.00	26,400.00

Position:

Decision: Approved.

Committee considered the details given by the firm vide their letter dated 14.2.2008 and ratified the advance licence with zero percentage wastage, as under:

Export item

Qty

Processed still wine 12.5 % alcohol

22800.00 litre.

Import item

Qty

Raw still wine 12.5 % alcohol

22800.00 litre.

RLA to take consequential action as per policy/procedure

Case No.883 NC-VI Dt . 21.2.2008	Party Name: M/s. Grover Vineyards Ltd, Bangalore	Meeting No/Date 43/08 Date 21.2.2008	Status Approved.
HQ File No. 01/85/50/215/AM07/DES-VI	RLA File 07/24/40/706/AM07	Lic No./Date 0710049856 31.1.2007	Defer date 24.1.2008

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(EURO) Currency

.1.	67/0- ROCESSED STILL WINE PROCESSED STILL WINE 12.5% ALCOHOL	2280.000	Litre	2,766,400.00	47,697.00
		TOTAL		2,766,400.00	47,697.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (EURO) Currency
1.	RAW STILL WINE RAW STILL WINE 12.5% ALCOHOL	24000.000	Litre	1,584,000.00	26,400.00
			Total	1,584,000.00	26,400.00

Position:

Decision Approved.

Committee considered the details given by the firm vide their letter dated 14.2.2008 and ratified the advance licence with zero percentage wastage, as under:

Export item

Qty

Processed still wine 12.5 % alcohol

22800.00 litre.

Import item

Qty

Raw still wine 12.5 % alcohol

22800.00 litre.

RLA to take consequential action as per policy/procedure

Case No.884 NC-VI Dt . 21.2.2008		Party Name: M/s. Grover Vineyards Ltd, Bangalore		Meeting No/Date 43/08 Date 21.2.2008		Status Approved	
HQ File No. 01/85/50/969/AM07/DES- VI		RLA File 07/24/40/349/AM07		Lic No./Date 0710048691 28.11.2006		Defer date 24.1.2008	
S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(EURO) Currency		
.1.	61/0- ROCESSED STILL WINE12.5% ALCOHOL	22800.000	Litre	2,766,400.00	47,697.00		
			Total	2,766,400.00	47,697.00		
S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (EURO) Currency		
1.	RAW STILL WINE 12.5% ALCOHOL	2400.000	Litre	1,584,000.00	1,710,720.00		
			Total	1,584,000.00	1,710,720.00		

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

Position:

Decision: Approved.

Committee considered the details given by the firm vide their letter dated 14.2.2008 and ratified the advance licence with zero percentage wastage, as under:

Export item

Processed still wine 12.5 % alcohol

Qty

22800.00 litre.

Import item

Raw still wine 12.5 % alcohol

Qty

22,800.00 litre.

RLA to take consequential action as per policy/procedure

-X-X-X-